

SHRI BHAJAN LAL: We will try to send the team within ten days. the Government of India will give maximum assistance. According to rules, the team is sent only when a memorandum is received from the State Government but they have not sent any memorandum so far. They do nothing at their own end and only find fault with Government of India. They should have sent a memorandum with details of loss incurred and requested the Centre to send a team. Then of course, if the team had not gone there, they could have criticised the Centre. But they have not sent any memorandum so far. Even then, we are sending a team, which will examine and report about the loss suffered and we will try to give maximum help to the Government of Assam as far as possible according to our norms.

[English]

SHRI DINESH GOSWAMI: Sir, I only want to point out that I will present before him the letters by which the Government of Assam has asked for Rs. 14 crores. (Interruptions)

12.51 hrs.

BUSINESS ADVISORY COMMITTEE

Sixty Third Report

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT): Sir, I beg to move:

"That this House do agree with the Sixty-third Report of the Business Advisory Committee presented to the House on the 30th November, 1988."

MR. CHAIRMAN: Prof. Soz, please move your amendment.

PROF. SAIFUDDIN SOZ (Baramulla): I beg to move:

That for the original motion, following be substituted -

"The report be referred back to the Committee to provide time for discussion on judicial reforms in the country."

Sir, I do agree that the hon. Parliamentary Affairs Minister has brought before us very important issues. For the past three sessions, we have been insisting that we must discuss the burning issue that we should have judicial reforms in the country. These are important issues. But much more important is judicial reforms. Therefore, I have suggested to the hon. Minister that he can go back to the Committee so that before this session closes, we discuss judicial reforms.

Why do I want a discussion on judicial reforms? Only three days ago, the Law Commission's report has been placed in the Rajya Sabha. We must have copies of that. Now we have no report before us. But whatever reports have appeared in the Press, I feel one with the recommendations of the Law Commission. It wants the Supreme Court to be split into the appellate court and the constitutional court and the appellate court will have branches all over India. (Interruptions)

Over 1,30,000 cases are pending before the Supreme Court. People of India want justice. Recently, in a particular important magazine, there was an article by Sheila Barse of Bombay: One lakh children are behind the bars in various parts of the country. (Interruptions) Therefore, I feel that judicial reforms should have precedence over the items that have been presented to us. I approach the hon. Minister through you that it should go back to the Committee so that we get as first item: judicial reforms in the country. (Interruptions)

SHRI E. AYAPU REDDY (Kurnool): Actually, we have given call attention motion for taking into consideration the 125th report of the Law Commission regarding the reorganisation of the Supreme Court. It has come very prominently in the Press yesterday. Therefore, we appeal to the Minister

[Shri E. Ayyapu Reddy]

for Parliamentary Affairs to see that this important topic is discussed. Otherwise, the people will think that the Parliament does not think over very important matters especially pertaining to the Judiciary. The hon. Minister must also remember that in 1985, in the first Presidential Address to the Eighth Lok Sabha, judicial reforms were promised. We have not discussed it so far. Therefore, I request and I appeal to the hon. Minister for Parliamentary Affairs to see that this report is taken up for consideration tomorrow.

*(Interruptions)***

MR. CHAIRMAN: You have not given any notice of amendment. This would not form part of the record. You should have given a notice. As an hon. Member, you must know the rules.

SHRI H. K. L. BHAGAT: I shall bring the hon. Member's viewpoints about the judicial reforms to the notice of the Law Minister and the Business Advisory Committee. Government itself has been keen on judicial reforms and a number of statements have been made in the House also. All the same, as I said, I shall bring it to the notice of the Law Minister and the Business Advisory Committee. However, there is no question of the report going back to the Business Advisory Committee.

*(Interruptions)***

MR. CHAIRMAN: It would not go on record. You have not given any notice as per rules. Hon. Members are expected to know the rules.

PROF. SAIFUDDIN SOZ (Baramulla): I want an assurance from the hon. Minister that before the session closes, we shall discuss the question of judicial reforms, even if the House has to be extended.

SHRI H. K. L. BHAGAT: As I said, I shall bring your viewpoint to the notice of the

Law Minister and the Business Advisory Committee. Therefore, I request you to withdraw your amendment.

PROF. SAIFUDDIN SOZ: In view of the assurance, I seek leave for the House to withdraw my amendment.

The amendment was, by leave, withdrawn

MR. CHAIRMAN: The question is:

"That this House do agree with the Sixty-third Report of the Business Advisory Committee presented to the House on the 30th November, 1988."

The motion was adopted.

12.58 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) **Need for techno-economic survey of the hilly regions of Uttar Pradesh for their proper development**

SHRI HARISH RAWAT (Almora): The Central Government help the State Government under a special plan to remove backwardness of hilly regions of Uttar Pradesh and provide economic and social amenities. But unfortunately, even after implementation of this special plan, these regions still remain far behind in the field of socio-economic development as compared to other regions of the State itself as well as other States of the country. Around development of these regions is not taking place due to the lack of special infrastructural facilities in these regions to implement the plan fully and also due to the criteria for the allotment of funds. So I request the Planning Commission that:

- (1) **A techno-economic survey of these regions should be conducted.**

** Not recorded.